ASSAM ACT No.VII OF 1962

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the Governor on the 10th April 1962

[Published in the Assam Gazette, Extraordinary, dated the 12th April 1962]

An Act

to amend further the Assam Municipal Act, 1956

Preamble

WHEREAS it is expedient to amend further the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act 1957.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1962.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amend-

of 1957.

2. At the end of Section 14 of the principal Act ment of Section 14 but before the Explanation thereto, the following of Assam proviso shall be added, namely:

> "Provided that notwithstanding anything hereinbefore contained, if in any area which shall have been included within any municipality under clause (b) of sub-section (2) of Section 5, hereafter referred to as the said area, no person has been able to pay any tax assessed under Section 68, in respect of the holdings in the said area, before the prescribed date, the State Government if it is satisfied that such non-payment has been due to the assessment not being completed in time, may by notification declare that no person in the said area occupying such a holding, in any manner, shall be disqualified to be registered by reason only of the fact that no tax has been paid in respect of such a holding and such person on registration shall be qualified to vote at the election of the Commissioners of such municipality."

Repeal and Saving. 3. (1) The Assam Municipal (Amendment)
Ordinance, 1962 is hereby repealed.

Assam
Ordinance
No.II of
1962.

(2) Notwithstanding such repeal, anything done or any action taken under the Assam Municipal (Amendment) Ordinance, 1962 shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-fifth day of January, 1962 (date of pronulgation of the Ordinance).

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if it hereby endeed in the Thirtecath, Year of the Recounts of

Shore tide 1. (1) This Act may be called the Asiam 1988s extent and, sets and Good's Paxetion (Amendment) Act 1982-

2) It shall have use like extent as the principal to:

(3) It shall come into force at once.

Amediacii 2. Por Section 4 of the principal Act, the total and of Section 4 of Asset 2.—
of Asset 2.

"Payment 6. The say shall be gold by the owner to the State of tax.

Covernment in the prescribed manner:

altrovioled that in case of any taxa se vehicles the State Government may accept a simple that in Taxa of the tax charges de on fare, in the manner struct head.

eness and 'S. (1) The Asser Persongers and Cooks Texath D. Asser Orevent and (Americanes) Ordinance, 1962 is hereby repealed. directly of 1982.

(2. Norwhilstanding such receal; anuthing dunc of any action taken under the Assam Passengors and Goods (Amendment) Ordinance 1969 and he deemed to lave then done or taken under this Act as if this Act as if this Act lac commenced on the Fish cay of October, 1962